

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**R.P. No.11 of 2013 in**  
**Appeal No. 85 of 2012**

**Dated : 5<sup>th</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Reliance Infrastructure Ltd. ... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors. .Respondent(s)**

Counsel for the Appellant(s) : Ms. Anjali chandurkar  
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

**ORDER**

We have heard the learned counsel for the parties. Both the learned counsel are directed to file their respective Written Notes on or before 14.08.2013 after serving copy on the other side.

Post the matter for Reporting Compliance on **19.08.2013.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/pg